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(2006) 08 P&H CK 0184

High Court Of Punjab And Haryana At Chandigarh

Case No: C.W.P No. 12497 of 2006

Parkash Kaur APPELLANT

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The Secretary Education, Education Department, Civil

RESPONDENT

Secretariat

Date of Decision: Aug. 10, 2006

Hon'ble Judges: Viney Mittal, J; H.S. Bhalla, J

Bench: Division Bench

Advocate: A.P. Singh, for the Appellant;

Judgement

Viney Mittal, J.

Notice of motion to respondents No. 1 to 3.

- 2. Sh. Ashok Aggarwal, Additional Advocate General, Punjab accepts notice on behalf of respondents No. 1 to 3. Copy of the writ petition be supplied to the counsel for the respondents by the counsel for the petitioner.
- 3. The petitioner has approached this Court seeking directions to the respondents No. 1 to 3 not to promote respondent No. 4 which according to the petitioner is junior to the petitioner.
- 4. From the perusal of the record, we find that a legal notice dated July 3, 2006 (Annexur P-4) has already been issued by the petitioner which remains unresponded so far.
- 5. Consequently, without commenting upon the merits of the claim made by the petitioner, we dispose of the present petition with a direction to the District Education Officer (Primary) Elementary Schools, Mansa, Distt. Mansa to take a final decision on the aforesaid legal notice Annexure P-4 within a period of 4 months of the date a certified copy of this order is received.
- 6. Copy of the order be given dasti on payment of the usual charges.